

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA-3018/2002

New Delhi this the 10th day of December, 2002.

Hon'ble Sh. Shanker, Member(J)

Phoolwat LRs,
Late Sh. Sampat(Senior Mali)
S/o late Sh. Videshi,
through Phoolwat Kumari,
D/o late Sh. Sampat Lal,
R/o Sector 5/1615,
R.K. Puram,
New Delhi. Applicant

(Present : None)

Versus

Central Public Works Department
(CPWD, Horticulture),
Deputy Director (Horticulture)
Division No.4, CPWD, Delhi) Respondent

ORDER (ORAL)

Applicant in this O.A. is aggrieved by non-action of the respondents regarding her regularisation for compassionate appointment. Applicant's husband who died in harness has sought for compassionate appointment through her application on 04.01.2001 and the same is pending with the respondents despite all formalities have been completed by the applicant.

2. In view of the above, ends of justice would be met if the OA is disposed of at the admission stage itself with the direction to the respondents to take a final decision on the request of the applicant regarding compassionate appointment expeditiously and not later than two months from the date of receipt of a copy of this order.

(19)

3. A copy of this order be sent to the respondents.

4. If any grievance survives thereafter It will be open to the applicant to approach this Tribunal in fresh original proceedings, if so advised, in accordance with law.

S. Raju
(Shanker Raju)
Member(J)

/vv/